GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:5125 ANSWERED ON:14.08.2014 REHABILITATION OF DISPLACED PEOPLE Chandrappa Shri B.N.

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government had prepared National Rehabilitation & Resettlement Policy(NRRP), 2007 for providing alternative shelter and employment to those displaced by infrastructure projects, if so, the details thereof;
- (b) whether 30,000 people displaced by Project Sea Bird, Karwar in Karnataka are yet to be rehabilitated and provided alternative employment, if so, the details thereof; and
- (c) whether any time-bound programme has been chalked out for resettlement and rehabilitation of people affected by this project, if so, the details thereof?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

- (a): The National Rehabilitation and Resettlement Policy, 2007 was approved by the Cabinet on 11th October, 2007 and was published in the Gazette of India on 31st October, 2007 which inter-alia addresses cases of involuntary displacement, Social Impact Assessment, Tribal Development Plan, consultations with Gram Sabhas and public hearings, preference to the affected families in providing employment, provisions of house in case of displacement, financial assistance for house construction etc.
- (b) & (c): As per information received from Government of Karnataka, under project Sea Bird, out of 1586 -civilian employees recruited in Indian Navy, 40% are from the land losers. There were seven Rehabilitation Centres set up by the Government where all infrastructural facilities like road, drains, community amenities etc. were provided. The Rehabilitation Centres were managed by project Sea Bird for a period of three years and as per MoU between Government of India and Government of Karnataka. It was resolved in the rehabilitation committee meeting on 05.12.2001 that all the Rehabilitation Centres be taken over by Zila Panchayat for future maintenance.